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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 17649/2025

V. THIRUNAVUKKARASU

.....Petitioner

Through: Mr. K.M. Vighnesh Ram and Ms. Akshita Agarwal, Advs.

versus

UNION OF INDIA & ANR.

.....Respondents

Through: Ms. Pratima N. Lakra, CGSC, Mr. Shailendra Kumar Mishra and Mr. Chanakya Kene, Advs.

Ms. Aditi Singh, GP.

Mr. Krishan Kumar, Ms. Seemant K. Garg and Mr. Nitin Pal, Advs. for R-2 to 12 (through v/c)

Mr. Sarfaraz Khan, Mr. Mirza Amir Baig and Mr. A. Wahid Mashaal, Advs. for UCO Bank (through v/c)

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

ORDER

26.11.2025

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The matter is taken up today as 25.11.2025 was declared a holiday on account of 350th Anniversary of "Guru Teg Bahadur's Martyrdom Day".

1. The present petition has been filed by the petitioner seeking to direct the respondent no.2/Ministry of External Affairs, Government of India to consider his representation dated 15.11.2025, and in furtherance of the same, take requisite steps/ arrangements to repatriate his daughter (aged 25 years), an Indian citizen from Dubai, UAE, wherein she is stated to be currently held captive by a foreign national.

2. Learned counsel on behalf of the petitioner submits that the



petitioner's daughter became acquainted with the concerned foreign national while working as a nurse at a hospital in Chennai, India where the said foreign national was admitted for treatment. Subsequently, the said foreign national offered the petitioner's daughter a job (of providing him medical assistance) in Dubai, UAE for a period of 1 year. Believing the bona fides of the said foreign national and considering the remuneration offered, the daughter of the petitioner agreed and on 23.01.2023 travelled to Dubai, UAE for the said purpose.

3. It is further submitted that after an initial period, the frequency of communication of the petitioner with his daughter gradually declined and even after a lapse of 2 years, the petitioner's daughter was not permitted to return to India as originally assured by the said foreign national. It is also stated that the said foreign national, in order to prevent the petitioner's daughter from coming back to India, has even illegally seized her the passport and visa.

4. It is further stated that in October 2025, the petitioner received a distressing call from his daughter, wherein she narrated her ordeal of being subjected to physical abuse and deprived of even the basic necessities. In this regard, attention of this Court has been drawn to photograph/s allegedly sent by the petitioner's daughter through whatsapp to another relative of the petitioner, which reveals that the petitioner's daughter is being subjected to physical abuse.

5. It is in the above background that the petitioner made a representation dated 15.11.2025 to the respondent no.2 seeking that action be taken to rescue the petitioner's daughter and to make arrangements to bring her back to India. However, the same did not result in any positive outcome.



6. Aggrieved, the petitioner filed the present petition seeking that the respondent no.2 be directed to consider the said representation and assist him in bringing his daughter back to India from Dubai, UAE.

7. In the circumstances, given the gravity of the situation, the Ministry of External Affairs, Government of India and the Consulate General of India in Dubai, UAE are directed to take immediate steps to ensure the safety and well-being of the petitioner's daughter and verify the allegations made in the present petition. Further, assistance be rendered to the petitioner's daughter for her return to India, if she so desires (the address and also the phone number of the petitioner's daughter have been already referred to in the representation submitted by the petitioner to the respondent no.2/Ministry of External Affairs, Government of India).

8. Let a status report be filed by the respondent/s within a period of two weeks from today.

9. List on 15.12.2025 in the category of '*supplementary matters*'.

SACHIN DATTA, J

NOVEMBER 26, 2025/cl